



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

T.A. No.061/590/2020

Tuesday, this the 06th day of October, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Pradeep Kumar, Member (A)

Jan Begum aged 44 years, W/o Mohd. Akram, R/o Mohalla Reshian Sawjian 'A' ward No.2, ICDS Mandi Village Sawjian, Tehsil Mandi District Poonch.

.....Applicant

By Advocate: Mr. Z.A. Mughal

Versus

1. State of Jammu and Kashmir, through Commissioner/Secretary to Government Department of Social Welfare, Civil Secretariat, Jammu.
2. Director, Social Welfare Mandi.
3. Child Development Project Officer, ICDS Mandi, District Poonch.
4. Balkees Jameela D/o Ghulam Ahmad R/o Village Sawjian Tehsil Mandi District Poonch.
5. Shamshad Begum D/o Mohd Bashir R/o Village Sawjian Tehsil Mandi District Poonch.
6. Rozia Parveen D/o Mohd. Bashir R/o Village Sawjian Tehsil Mandi District Poonch.
7. Anjum Shaheen W/o Shakeel Ahmed Khan R/o Village Sawjian Tehsil Mandi District Poonch.

8. Khalida Tabassum W/o Shokat Ali R/o Village Sawjian Tehsil Mandi District Poonch.
9. Shaida Bano W/o Tariq Mehmood R/o Village Sawjian Tehsil Mandi District Poonch.

..... Respondents

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. It has been submitted at the Bar that since the case pertains to Anganwari workers, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to anganwari workers and placed reliance on State of Karnataka v/s Ameerbi, (2007) 11 SCC 681.
2. It has been clearly held by the Hon'ble Apex Court in case of Ameerbi (supra) that this Tribunal has no jurisdiction to hear the case pertaining to Anganwari workers. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of the Anganwari workers.
3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G. Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal

does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.

4. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.
5. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 16.11.2020.

(Pradeep Kumar)
Member (A)

(Rakesh Sagar Jain)
Member (J)

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